Special Cell in Prime Miniver's Secretariat

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740. SHRI DEORAO PATIL: Will the Minister of AGRICULTURE AND IRRI-GATION be pleased to state:

(a) whether a suggestion to create a special cell in the Prime Minister's Secretariat to look after matters coming from the States regarding implementation of the 20-Point Programme was made at the Chief Ministers' Conference held in Delhi on March 5/6, 1976; and

(b) if so, the action taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) and (b) A suggestion was made at the Chief Ministers' Conference for creation of a special cell in the Government India for looking after the of implementation of the 20-Point Economic Programme. At the Central level, each of the items included in the Programme falls within the responsibility of one or the other Central Ministry. The concerned Ministries are co-ordinating and monitoring the progress of implementation of these items both in the States and at the Centre. At the official level, the Programme is being coordinated by the Cabinet Secretary and the Prime Minister's Secretariat. At the Cabinet level, the Cabinet Committee on Economic Policy and Co-ordination monitors and coordinates the Programme. In view of this, creation of another cell at the Centre is not considered necessary.

t Transferred from the 25th March, 1976. (Previously numbered as unstarred Question No. 580).

Statement by Minister correcting reply to Unstarred Question No. 482 answered on the 21st January, 1976 re. Allegations against the Chairman, Indian Spices Development Council

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): Mr. Chairman, Sir, in reply to part (a) of the Rajya Sabha Unstarred Question No. 482 answered on 21-1-1976 whether Government's attention has been drawn to a report, appearing in the 'Hindu' of the 20th April, 1975 regarding allegations made by a Member of the Karnataka Legislative Council against Shri Rajes, the Chairman of the Indian Spices Development Council, it was stated that 'No such news item seems to have appeared in the said Daily of the 20th April, 1975'. This was stated on the basis of scrutiny made of the principal edition of the 'Hindu' of April, 19th to 21st April, 1975 published from Madras. However, it has since come to notice that the news item had actually appeared only in one particular edition of the 'Hindu' of April 20, 1975 published from Bangalore. I would, therefore, like to make the following correction to my earlier reply:-

> (a) A report regarding allegations made by a Member of the Karnataka Legislative Council against ' Shri Rajes has appeared in the Bangalore edition of the 'Hindu' of April 20, 1975.

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PAPERS LAID ON THE TABLE

The Displaced Persons (Compensation and Rehabilitation) Amendment Rules, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABI-LITATION (SHRI VENKAT SWAMY): Sir, I beg to lay on the Table under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy (in English and Hindi) of the Ministry of Supply and Rehabilitation (Department of Rehabilitation) Notification G.S.R. No. 394, dated the 13th March, 1976, publishing the Displaced Persons (Compensation and Rehabilitation) Amendment Rules, 1976, [Placed in Library. *See* No. LT—10619/76]

Annual Accounts (1971-72 and 1972-73) of the All India Institute of Medical Sciences, New Delhi and Related Papers

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): Sir, I beg to lay on the Table, under subsection (4) of section 18 of the All India Institute of Medical Sciences Act, 1956, a copy each (in English and Hindi) of the following papers :---

- (i) Certified Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1971-72 and the Audit Report (hereon.
- (ii) Certified Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1972-73 and the Audit Report thereon. {Placed in I.ibraty. For (i) and (ii) See No. LT—10620/76].

Ministry of Agriculture and Irrigation (Department of Agriculture) Notification

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Agriculture) Notification G.S.R. No. 126 (E), dated the 16th March, 1976. [Placed in Library. See No. LT—10617/76]

REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1975-76)

of public importance

SHRI V. B. RAJU (Andhra Pradesh): Sir, I beg to lay on the Table a copy of the Hundred and Ninety-seventh Report of the Public Accounts Committee (Fifth Lok Sabha) on 'Trade Fairs and Exhibitions'—Paragraph 47 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), relating to the Ministry of Commerce.

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI BHAIYA RAM MUNDA (Bihar): Sir, I beg to lay on the Table a copy of the Fifty-first Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs— Atrocities on Scheduled Castes in (i) Village Budhuchak (District Patna); and (ii) Village Amli Kaur (District Banda).

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported appeal by private Indian Shopowners to their foreign counterparts to pay less wages to Indian Seamen and crew

SHRI NRIPATI RANJAN CHOUDHURY (Assam): Mr. Chairman, Sir, I beg to call the attention of the Minister of Shipping and Transport to the reported appeal by private Indian shipowners to their foreign counterparts in other countries to pay Indian seamen and crew in their employment less wages than paid to to others and Government's reaction thereto.